केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 157/GT/2026 Date: **1st September 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of 2024-29 tariff for Mauda Super Thermal Power Station Stage-II (1320 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **8.9.2026**:

Additional Capital Expenditure (ACE):

a) *Provide certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment OR relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for item claimed for the claim towards Upgradation of CCTV cameras servers under 25(2)(c) or 26(1)(d) of the 2024 Tariff Regulations.*

b) *Furnish certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment for following ACE works proposed under 25(2)(c) of the 2024 Tariff Regulations:*

   (i) HCSD Silo Solid Flow Meter system upgradation
   (ii) Upgradation of Wagon Tippler PLC System

c) *Furnish details of decapitalization/ assumed deletions corresponding to Additional capital expenditure claimed with due linkages to Form 9A for works/ items proposed under 25(2) of the 2024 Tariff Regulations.*

d) *Provide technical justification and cost benefit analysis for the Additional Capital Expenditure for following items claimed under the Regulation 26(1)(i) of 2024 Tariff Regulations:*

   (i) Upgradation of Wagon Tippler PLC System
   (ii) Installation of comprehensive Metal Temperature Measurement System in Boiler
   (iii) Replacement of Fastoon Trolley with Energy Chain
   (iv) Side Stream Filtration (SSF) System in Cooling Tower

O&M expenses:

e) ***Security Expenses****: Submit the assessment of security requirements and computation of security expenses along with rationale for y-o-y increase.*

f) ***Water Charges****: Basis and computation of claimed Water charges for 2024-29 as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations along with Form-19.*

Interest on loan:

g) Submit soft copy of Form-13, with linkages.

Calculation of ECR:

h) Provide soft copy of Form-15 and Form-15A, with linkages.

2. The Respondents shall file their replies by **15.9.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.9.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents